

National Company Law Tribunal



Allahabad Bench

CP NO.88(AlD)/2016

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 07.02.2017

NAME OF THE COMPANY: M/s Prism Industrial

SECTION OF THE COMPANIES ACT: u/s 71 of Companies Act, 1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	RAKESH KUMAR.	Adv.	Respondent	
<u>2.</u>	RAHUL CHAUDHARY	Adv.	Pet.	

Order Dated 07.12.2016

CP NO.88(ALD)/2016 Manu Mahto v/s M/s Prism Industrial

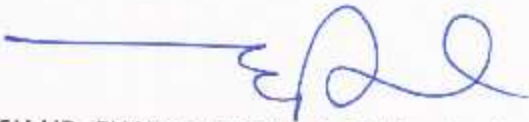
The case is fixed today for filing of reply on behalf of respondent company. However, till date there is no formal representation for respondent company despite the fact that this bench vide its order dated 24.11.2016 has issued a statutory notice to respondent company under section 71(10) of company act 2013. The notices were also served to trustee of debenture company M/s Prism Industries Ltd. At this stage learned counsel Shri Rakesh Kumar appears and intervene. He submits that some time may be granted to respondent company as he is engaged in some other matter by the respondent company. Therefore, he

seeks time to get instruction and to file vakalat in the matter of application of Shri Manu mahto.

Considering his request one more opportunity is granted as a last chance to the company to to file a reply to notice issued under section 71(10) of company act of 2013 by this Tribunal failing which the tribunal may constrain to pass a consequential order. List the matter on 20/02/2017.

Application in identical matter in CP NO-88A/(ALD)/2016 is also taken for hearing. The applicants are represented by the petitioner counsel Shri Rahul Chaudhary and Respondent counsel Shri Rakesh Kumar seeks time time file vakalat as well as reply. The reply to be filed within two weeks.

The matter may be listed on 20/02/2017.



SH.HP. CHATURVEDI (Judicial Member)

Dated-07.02.2017